

NOTICE

Notice is hereby given that the share certificate no(s) 2022896 for 1104 shares bearing distinctive no(s) 6998941 - 6990944 under Folio No. S000958 and Face Value of Rs. 5/- each, standing in the name(s) of SH. S RAM SINGH in the books of M/S MAHINDRA & MAHINDRA LTD., has/have been lost/misplaced/ destroyed the advertiser has/have applied to the company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has/have claim(s) on the said shares should lodge such claim(s) with the company's registrars and transfer agents viz Kfin Technologies Limited, Selenium Tower B, Plot No: 31-32 Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Date: 21-02-2025 Name(s) of the Survivor(s) ASPAN SINGH Place: Chandigarh

CSB Bank Limited. Corporate Office: Siroya Center, Near TTC Maratha Hotel, Sahar Road, Andheri East, Mumbai-400099. Phone: 022-69098617, e-mail: westzone@csb.co.in

APPENDIX IV (Refer Rule 8(1)) POSSESSION NOTICE (For Immoveable property) Whereas the undersigned being the Authorized Officer of CSB Bank Limited formerly The Catholic Syrian Bank Limited, Zonal Office, Mumbai under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 14-Oct-24 calling upon the Borrower, Mr. Amit Arun Vilankar having address at A/o No. 577, Guruprasad, opp JK Films, Ramyanagar, Ratnagiri Maharashtra 415639 Mrs. Aakanksha Wit A/o Amit Vilankar R/o No. 577, Guruprasad, opp JK Films, Ramyanagar, Ratnagiri Maharashtra 415639

SCHEDULE A (Details of Mortgaged Assets) All that part and parcel of Commercial Shop Room No. 7 in First Floor of Nimal Arcade having Municipal Shop Room No. 2493207, New No. 21W400220 having carpet area of 300 Sq. Feet situated in 1.9 ares, 0.22 ares, 1.5 Ares and 1.78 ares of property comprised in survey no. 399/A2, Hissa no. 7, 5B, 6.5A of Ratnagiri Municipal Council, Zadojan Village, Ratnagiri Taluk and District in the name of Mr. Ajithkumar Prathaprao Rane more specifically described in sale deed no. 1758/2010 of SRO Ratnagiri and Bounded as under: -East: By gale no. 2, West - Common toilet Block, North - common passage, South - Open Space

Date: 18.02.2025, Place: Ratnagiri Sd/-, Authorised Officer, CSB Bank Limited

EAST COAST RAILWAY CORRIDORUM NO. 4 to Tender Notice No. ETCFCONIBS2025002, Dt. 08.01.2025 Following modifications have been made against above tender notice which may please be noted:

IMPORTANT Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

AMBIT Finvest AMBIT Finvest PRIVATE LIMITED Pragati ke partner Corporate Off: Kanakia Wall Street, 5th floor, A 306-510, Anand-Karla Road, Andheri East, Mumbai-400093

Table with 4 columns: Name of the Borrower/Co-Borrowers/Guarantors & Loan Account Number, Demand Notice Date & Amount, Date of Possession Type of possession. Row 1: LAXMI MEDICAL AND GENERAL STORES 2 LAXMI MUKUND MASRAM 3. MUHAMMED SABIR AB MANNAN. Lan Nos. MOM00000054746

Description Of Immoveable Property / Properties Mortgaged - PROPERTY 1: SHOP NO. 3 AT THE GROUND FLOOR IN THE BUILDING KNOWN AS AAI RESIDENCY CHS LTD., ADMEASURING AREA 177.50 SQ. FT BEING SITUATED AT GAT NO. 16, PLOT NO. 63, AT VILLAGE USARLI KHURD, TALATHI SAJA VICHUMBE, WITHIN LIMITS GROUP GRAM PANCHAYAT USARLI KHURD TAL. PANVEL DIST RAIGAD WITHIN THE REGISTRATION DISTRICT OF RAIGAD AND SUB - REGISTRAR PANVEL - 410 206. BOUNDARY OF THE SAID PROPERTY: - EAST: ROAD, WEST: SAMARTH BLDG, NORTH: NEELKANTH BLDG SOUTH: ROAD

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Ambit Finvest Private Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Hinduja Housing Finance Limited Authorized Officer Contact No: (CRM) Ashish Kumar-8209981664, (CLM) Rohit Bramhane -8793781647, (CLM) Varun Prudhujahousingfinance.com

POSESSION NOTICE (For Immoveable Property) APPENDIX IV (See rule 8 (1)) Whereas the undersigned being the Authorized Officer of Hinduja Housing Finance Ltd, under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued Notices to mentioned below under Section 13(2) of the said Act, calling upon the concerned Borrower & Co-Borrower, as per details given below to repay the amount mentioned in the respective Notice within 60 days from the date of the respective Notices. The concerned Borrowers/Property Holders having failed to repay the respective due amounts, that the undersigned has taken Actual/Physical Possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the SARFAESI Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 pursuant to order dated 12.12.2024 in the Securitisation Application Case No. 3458 of 2024 (u/s- 14(1) of SARFAESI Act) passed by the Honble Chief Judicial Magistrate, Thane with the help of concerned Court Commissioner by doing the panchnama & inventory on 17.02.2025. The Concerned Borrowers /Property Holders in particular and the public in general are hereby cautioned not to deal with the concerned properties and any dealing with the said properties will be subject to the charge of Hinduja Housing Finance for amount mentioned below.

Table with 3 columns: Name of Borrowers, Demand Notice Date & Amount (Rs.), Date of Physical Possession. Row 1: Mr. Sanjay Shinde Borrower and Mrs. Tanuja Shinde Co-Borrower. LAN- MH/MUM/TIWL/A000000107 & MH/MUM/TIWL/A000000221

Description of Immoveable Secured Assets All that piece and parcel of land bearing Property Flat No. 203, Navratna Apartment, Navratna Apartment CHS Ltd, Plot No. 51, Sector. 6, Nerul, Navi Mumbai - 400706. Bounded by: North- Anandnaya Society, East- Shree Nath & Sadan Access Road, West- Sangharsh Apartment, South- Vastani Apartment Access Road, including constructed building & fixtures, with all rights.

Further, please take notice that in case you fail to pay the outstanding dues of the Hinduja Housing Finance Ltd positively within 30 days from the date of this Notice, Hinduja Housing Finance Ltd will proceed to sell the Secured Assets in question at the Reserve Price fixed by the undersigned as the Authorized Officer, as provided under the above Act / Rules, without any further intimation / Notice to you.

Date: 22.02.2025 Sd/-, Authorized Officer, Hinduja Housing Finance Limited

Canara Bank, Regional Office Navi Mumbai-Circle Office Bldg C-14 G Block 8th Floor A Wing Bkc Bandra East Mumbai - 400051

Branch Ref: RO/LEGAL/SARFAESI/33/2024/MV Date: 20.02.2025 POSSESSION NOTICE Where as the undersigned being the Authorized Officer of the Canara Bank under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act of 2002) and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 12.12.2024 (12th December 2024) calling upon the borrower M/S Madison Engineering (Proprietor Mrs. Ashwini Ganesh Vidhate) and Mrs. Ashwini Ganesh Vidhate (Proprietor of M/S Madison Engineering), Devi CHS, Flat No 10, Sector No 3, Behind NMMT Depot Koparkhairane Navi Mumbai - 400709 to repay the amount mentioned in the notice, being Rs. 80,06,908.85 (Rupees Eighty Lakhs Six Thousand Nine Hundred Eighty and Paise Eighty Five Only) plus unapplied interest and charges within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and public in general, that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rules on this 20th day of February of the year 2025. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the CANARA BANK, KOPARKHAIRANE Branch for an amount of Rs. 80,06,908.85 (Rupees Eighty Lakhs Six Thousand Nine Hundred Eighty and Paise Eighty Five Only) and interest thereon.

Date: 20.02.2025 Sd/-, Authorised Officer, Canara Bank

Bank of Maharashtra Fort, Mumbai - 400 023 Tel: 022 22617555, 22377852 / Fax: 022 22652912 e-mail: bmrp2@mahabank.co.in

POSESSION NOTICE (For Immoveable Property) (Rule 8 (1)) Whereas, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 19.08.2024 under Section 13 (2) calling upon M/s. JRN Contractors and Pharmaceutical Pvt. Ltd. (Borrower), Mr. Jit Narayan Srivastava (Guarantor), Mrs. Lucky Jit Srivastava (Guarantor) to repay the amount mentioned in the notice (being outstanding of Total Rs. 15,55,90,030.33- as on 30/09/2024, together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred till the date of payment within 60 days from the date of receipt of the said notices).

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the property and any dealings with the aforesaid property will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

Date: 19.02.2025 Place: Assam Sd/-, Asst. General Manager & Authorized Officer, Bank of Maharashtra

INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Invent Assets Securitisation & Reconstruction Pvt. Ltd. (INVENT) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 10th October, 2022 calling upon the Borrower M/s. Karimje Limited along with its Mortgagors & Guarantors, jointly and severally to repay the amount mentioned in the notice being Rs. 18,96,62,863.57 (Eighteen Crore Ninety-Six Lakhs Sixty Two Thousand Eight Hundred Sixty Three Rupees and Fifty-Six Paise only) as on 30th September, 2022 with further interest at the rate of 13.5% per annum for Term Loan facility at monthly rest plus expenses and other charges payable thereon is due and payable by you within 60 days from the date of receipt of the said notice.

The Borrower (M/s. Karimje Limited) as well as its Mortgagors & Guarantors having failed to repay the amount, notice is hereby given to them and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the read with rule 8 Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on this 21st day of February of the year 2025. The Borrower, Mortgagors & Guarantors in particular and the public in general is hereby cautioned not to deal with the property in any manner and any dealings with the property, if any will be subject to the charge of Invent Assets Securitisation & Reconstruction Pvt. Ltd. for an amount of Rs. 18,96,62,863.57 (Eighteen Crore Ninety-Six Lakhs Sixty Two Thousand Eight Hundred Sixty Three Rupees and Fifty-Six Paise only) on 30th September, 2022 with further interest at the rate of 13.5% per annum for Term Loan facility at monthly rest plus expenses and other charges payable thereon.

The Borrower i.e. (M/s. Karimje Limited) attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. All that piece or parcel of land, hereditament and premises of Dadar Naigaum Division within the Registration Sub-District of Bombay City and registered in the Books of the Collector and land Revenue under Old No. 2048, New No. 12150 and now bearing New Survey No.2/2007 and Cadastral Survey No.93 admeasuring 2640 Sq. yards. Equivalent to 2207.30 Sq. Mtrs. or thereabouts and now with the buildings and structures standing thereon bearing Municipal F/Ward Nos. 531, 533, 533(1), 533(2), 533(3) and Street No.8 to 81, 82, 82A and 82B and known as Mithawala Chawls and or structure to be constructed thereon (excluding proposed rehabilitation component) to be constructed thereon situated at Dadasahab Phalke Road, Dadar (East), Mumbai - 400014.

Date: 21st February 2025 Time: 2 P.M. Sd/-, Authorised Officer, Invent Assets Securitisation & Reconstruction Pvt. Ltd. (Acting in its Capacity as trustee of INVENT/1718/ACB/S119 Trust)

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: S.No, RELEVANT PARTICULARS. Row 1: Name of corporate debtor: Privilege Healthcare Services Private Limited. Row 2: Date of incorporation of corporate debtor: 03/11/2009. Row 3: Authority under which corporate debtor is incorporated / registered: ROC Mumbai.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Privilege Healthcare Services Private Limited on 18/02/2025 (Order uploaded on NCLT website on: 19/02/2025). The creditors of Privilege Healthcare Services Private Limited, are hereby called upon to submit their claims with proof on or before March 5, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

Date: 22.02.2025 Place: Jodhpur Sd/-, Interim Resolution Professional, IBBI/PA-001/JP-P-1683/2019-2020/12727

INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Invent Assets Securitisation & Reconstruction Pvt. Ltd. (INVENT) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 10th October, 2022 calling upon the Legal Heirs of the Borrower Mr. Vinod Gopinairan Anand (Since Deceased) i.e. Mr. Amit Anand and Ms. Anu Jain along with its mortgagors & guarantors, jointly and severally to repay the amount mentioned in the notice being Rs. 7,03,00,734.10 (Rupees Seven Crore Three Lakhs Seven Hundred Thirty Four Rupees and Ten paise), as on 30th September, 2022 with further interest at the rate of 14.5% per annum for Over Draft facility at monthly rest plus expenses and other charges payable thereon is due and payable by you within 60 days from the date of receipt of the said notice.

The Legal Heirs of the Borrower (Mr. Vinod Gopinairan Anand (Since Deceased) i.e. Mr. Amit Anand and Ms. Anu Jain) as well as its mortgagors & guarantors having failed to repay the amount, notice is hereby given to them and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the read with rule 8 Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on this 21st day of February of the year 2025. The Borrower, Mortgagors & Guarantors in particular and the public in general is hereby cautioned not to deal with the property in any manner and any dealings with the property, if any will be subject to the charge of Invent Assets Securitisation & Reconstruction Pvt. Ltd. for an amount of Rs. 7,03,00,734.10 (Seven Crore Three Lakhs Seven Hundred Thirty Four Rupees and Ten paise), as on 30th September, 2022 with further interest at the rate of 14.5% per annum for Over Draft facility at monthly rest plus expenses and other charges payable thereon.

The legal Heirs of the Borrower (Mr. Vinod Gopinairan Anand since deceased) i.e. Mr. Amit Anand and Ms. Anu Jain attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. This notice is issued upon Mr. Amit Anand in capacity of the guarantor as well as the legal heirs of Mr. Vinod Anand. All that piece or parcel of land, hereditament and premises of Dadar Naigaum Division within the Registration Sub-District of Bombay City and registered in the Books of the Collector and land Revenue under Old No.2048, New No. 12150 and now bearing New Survey No.2/2007 and Cadastral Survey No.93 admeasuring 2640 Sq. yards. Equivalent to 2207.30 Sq. Mtrs. or thereabouts and now with the buildings and structures standing thereon bearing Municipal F/Ward Nos. 531, 533, 533(1), 533(2), 533(3) and Street No. 8 to 81, 82, 82A and 82B and known as Mithawala Chawls and or structure to be constructed thereon (excluding proposed rehabilitation component) to be constructed thereon situated at Dadasahab Phalke Road, Dadar (East), Mumbai - 400014.

Date: 21st February 2025 Time: 2 P.M. Sd/-, Authorised Officer, Invent Assets Securitisation & Reconstruction Pvt. Ltd. (Acting in its Capacity as trustee of INVENT/1718/ACB/S119 Trust)

Bank of Maharashtra Fort, Mumbai - 400 023 Tel: 022 22617555, 22377852 / Fax: 022 22652912 e-mail: bmrp2@mahabank.co.in

POSESSION NOTICE (For Immoveable Property) (Rule 8 (1)) Whereas, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 19.08.2024 under Section 13 (2) calling upon M/s. JRN Pharma & Laboratories LLP (Borrower), Mr. Jit Narayan Srivastava (Guarantor), Mrs. Lucky Jit Srivastava (Guarantor) to repay the amount mentioned in the notice (being outstanding of Total Rs. 20,58,10,275.71 as on 05.10.2024, together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred till the date of payment within 60 days from the date of receipt of the said notices).

The M/s. JRN Pharma & Laboratories LLP (Borrower), Mr. Jit Narayan Srivastava (Guarantor), Mrs. Lucky Jit Srivastava (Guarantor) having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Guarantors mentioned hereinabove in particular and to the public in general that the Authorized Officer of Bank of Maharashtra has taken Symbolic possession of the properties described herein below in terms of the powers conferred on him/her under Section 13(4) of the Act read with rule 8 of the Security Interest Enforcement Rules 2002, on this 19th day of February, 2025. The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the property and any dealings with the aforesaid property will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

Primary: 1. Mortgage of factory land and building at 102, Bargaon, PO, Killing Valley, PS, Jagirwad, Morgaon, Assam 782413, in the name of M/s. JRN Pharma and Laboratories LLP. 2. A plot of land together with residential building/bungalow/Twin bungalow/Duplex consisting of rooms, admeasuring 17 Lacha (carpet) at Killing Bagicha Kisaam under Mouza utarkhola Circle office Bargaon, tal. Morgaon, Dist. Assam and within the jurisdiction of the Sub Registrar Office of the Sub Registrar, Morgaon.

3. A plot of land together with residential building/bungalow/Twin bungalow/Duplex consisting of rooms, admeasuring 1 Bigha 1 Katha 10 Lacha (Carpet) i.e. 1 Bigha 1 Katha 10 Lacha (built up) at Killing Bagicha Kisaam under Mouza utarkhola Circle office Bargaon, Tal. Morgaon, Dist. Assam and within the jurisdiction of the Sub Registrar Office of the Sub Registrar, Morgaon. 4. A plot of land together with residential building/bungalow/Twin bungalow/Duplex consisting of rooms, admeasuring (carpet) i.e. 2 Katha (built up) at Killing Bagicha Kisaam under Mouza utarkhola Circle office Bargaon, tal. Morgaon, Dist. Assam and within the jurisdiction of the Sub Registrar Office of the Sub Registrar, Morgaon.

5. A plot of land together with residential building/bungalow/Twin bungalow/Duplex consisting of rooms, admeasuring 1 Bigha 1 Katha 4 Katha 10 Lacha 1 Bigha sq.ft (carpet) at Killing Bagicha Kisaam under Mouza utarkhola Circle office Bargaon, tal. Morgaon, Dist. Assam and within the jurisdiction of the Sub Registrar Office of the Sub Registrar, Morgaon. Sd/-, Asst. General Manager & Authorized Officer, Fort Branch, Bank of Maharashtra

Indian Bank Santacruz West Branch, Plot No. 16'D, Veer Building, Corner of Tagore & Dattatreya Road, Brahmakuman Chow, Santacruz (W), Mumbai - 400054.

BREAK OPEN OF LOCKERS The Following Lockers will be broken open, if rent is not paid within 15 days from this advertisement at the convenience of branch. If any articles found in the locker, will be sold in public auction as per banks extant guidelines. Sale proceeds will be adjusted towards the cost, rent arrears and any surplus will be payable to customer.

Table with 4 columns: S.No, Physical Locker Number, CBS Locker Number, Name of Customer. Row 1: 1, 9911743708, 12, Savita Gandhiram Sundaram. Row 2: 2, 9912323396, 43, Anil Kumar.

Date: 22.02.2025 Sd/-, Authorized Officer, Indian Bank

Bank of Maharashtra Gadkari Chowk Branch : Opp Shiv Sena Bhavan, Mumbai-400 028. Tel. No. (022) 2446 1138 +Fax No. (022) 2446 9860

AG40/NPA/13(2)/Dhiraaj S. Talreja/2024-25 Date: 20.02.2025 Demand Notice under Sec. 13(2) By Regd. Post A. D. / Speed post / Courier / E-mail / Dastl To.

- 1. Mr. Dhiraaj Shyamal Talreja (Borrower), Flat No. 2305, 23rd Floor, D-wing, Palm Beach Residency, Sector-4, Plot No. 24/29 Palm Beach Road, Nerul, Navi Mumbai, Thane, Maharashtra-400 706. 2. Mr. Shyam Ramchand Talreja (Co-applicant), Flat No. 2305, 23rd Floor, D-wing, Palm Beach Residency, Sector-4, Plot No. 24/29, Palm Beach Road, Nerul, Navi Mumbai, Thane, Maharashtra-400 706.

Sub-Notice U/s. 13 (2) of Securitization & Reconstruction Of Financial Assets and Enforcement of Security Interest Act 2002 1. That at your request, the following credit facilities have been sanctioned by Bank of Maharashtra to No. 1 of you. You No. 1 stood as Borrower and You No. 2 stood as Co-applicant for repayment of the dues under or in respect of the credit facilities granted to you No. 1.

Table with 3 columns: Nature & Amount of Credit Facility, Securities, Present O/s. (as on 20.02.2025). Row 1: Housing term Loan Amount: ₹ 2,70,00,000/- (Rs. Two Crore Seventy Lakh Only) Account No: 60383196985

Table with 3 columns: Nature & Amount of Credit Facility, Securities, Present O/s. (as on 20.02.2025). Row 1: Housing Top Up Loan Amount: ₹ 2,60,00,000/- (Rs. Two Crore Sixty Lakh Only) Account No: 60385361603

3. That in consideration of the credit facilities availed; you have executed the necessary documents in favour of the bank including the following documents and also created charges and securities in favour of the Bank as above mentioned.

Table with 4 columns: S.No, Documents Executed, Date of Document Executed or Housing Loan, Date of Document Executed or Housing top up Loan. Row 1: Application / Request letter for making credit facility available (HLS D1) 22/03/2021 22/03/2021

The details of the creation of charges are as under 1. Name of the executors: Mr. Dhiraaj Shyamal Talreja and Mr. Shyam Ramchand Talreja 2. The nature of charge: Mortgage

Description of the property mortgaged & CERSAI ID : Flat No. 2305, 23rd Floor, Palm Beach Residency building, D-wing being totally admeasuring 232.42 Sq. mtr. constructed on the land bearing Plot No. 24.25.26.27.28 and 29 lying and being situated at sector 4, Nerul (West), Navi Mumbai, Thane, Maharashtra-400706 & CERSAI ID: 2000054710729

3. That you have failed to adhere to the terms and conditions of sanction and made defaults and accordingly your account has been classified by the Bank as NPA on 18/02/2025 in accordance with the prescribed norms issued by Reserve Bank of India. In spite of our repeated demands, you have not paid the outstanding amount in your account.

4. You have still not repaid the dues of the Bank and hence in exercise of powers conferred on the Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) and without prejudice to the rights of the Bank, the Bank hereby calls upon you to repay in full the amount of ₹ 26209917.00 (Rs. Two Crore Sixty two lakh Nine Thousand Nine Hundred Seventy Seven Only) plus interest thereon @ 10.55% w.e.f. 18/02/2025 for housing loan and ₹ 24053863.00 (Rs. Two Crore Forty Five Thousand Three Hundred Eight Hundred Sixty Three Only) plus interest thereon @ 10.45% w.e.f. 18/02/2025 for housing top up loan within 60 days from the date of receipt of this notice; failing which, in addition to and without prejudice to the other rights available to the bank, the bank shall be entitled to exercise any / or all of the powers under Sub-Section (4) of Section 13 of the aforesaid Act in respect of these securities / properties enforceable under the Act, in which case you shall also be liable to further pay all costs, charges and expenses or other incidental charges, which please note.

The powers available under the Act inter alia include a. To take possession of the secured assets wherein the security interest has been created as above mentioned together with the right to transfer by way of lease, assignment or sale, for realizing the secured asset b. To take over the management of the business of the borrower including right to transfer by way of lease assignment or sale and realizing the security.

c. To appoint any person as Manager to manage the secured assets, the possession of which will be taken over by us and the Manager shall manage the secured assets and any transferred of secured assets shall vest in the transferee all rights in or in relation to the secured assets, as if the transfer had been made by you. d. To write to or issue notice in writing to any person, who has acquired any of the secured assets against which security interest has been created from whom any money is due or may become due to you to pay us the money.

5. Please take a note that as per Section 13 (13) of the Act, after receipt of this notice, you are restrained from disposing off or dealing with the securities without our prior written consent. 6. Although the security/ies described at Sr. No. above, being Agricultural lands, are not enforceable under the SARFAESI Act, the Bank has not given up this security and reserves its right to enforce the said security/ies before appropriate forum or otherwise as deemed fit. (In case agriculture land is one of the securities).

7. The borrower's attention is invited to the provisions of sub-section 8 of Sec 13 of the Act, in respect of time available, to redeem the secured assets.

FOR BANK OF MAHARASHTRA Asst. Gen. Manager & Branch Head Gadkari Chowk Branch

Markolines Markolines Pavement Technologies Limited (CIN L99999MH2002PLC156371) Registered office: 502, A Wing, Shree Nand Ham, Sector 11, CBD Belapur, Navi Mumbai 400 614.

NOTICE OF POSTAL BALLOT Members are hereby informed that pursuant to Section 110 of the Companies Act, 2013, read with the Companies (Management and Administration) Rules, 2014, circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") dated April 8, 2020, May 5, 2020, May 5, 2022, December 28, 2022, September 25, 2023 and September 19, 2024 and other applicable provisions, including any statutory modification or re-enactment thereof for the time being in force, Markolines Pavement Technologies Limited ("the Company") seeks approval of Members of the Company, as detailed in the Postal Ballot Notice dated February 21, 2025.

The Company has on February 21, 2025 completed the dispatch of the Postal Ballot Notice to the Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL) at their registered email ids. Members whose names appeared on the register of Members/List of Beneficial Owners as on Friday, February 14, 2025 i.e. the cut-off date, will be considered eligible for the purpose of voting. A person who is not a member as on Friday, February 14, 2025 i.e. the cut-off for reckoning voting rights, should treat this Notice for information purposes only. In accordance with the above mentioned Circulars, Postal Ballot forms and Business Reply Envelopes have not been sent to the Members. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members holding shares in dematerialized mode are requested to register/update their email addresses with the relevant Depository Participants. Members holding shares in physical mode are requested to update their email addresses with the Company's Registrar and Share Transfer Agent (RTA), Bigshare Services Pvt. Ltd. at ipo@bigshareonline.com or ivote@bigshareonline.com with a copy to company.secretary@markolines.com sending a scanned copy of the signed request letter mentioning their Folio No., name, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar card) for registering email address.

In compliance with provisions of Section 110 of the Act read with Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (LODR), Regulations, 2015, the Company is offering remote e-voting facility to the Members of the Company. The Company has entered into an arrangement with BIGSHARE for facilitating remote e-voting services. The login credentials for casting the votes through remote e-voting have been sent to the shareholders along with the Notice of Postal Ballot. The detailed procedure for casting of votes through remote e-voting has been provided in the Notice. The details will also be made available on the website of the Company.

The remote e-voting period shall commence on Saturday, February 22, 2025, 9:00 A.M (IST) onwards to Sunday, March 23, 2025, 5:00 P.M (IST). Members may cast their vote electronically during the aforesaid period. The remote e-voting module shall be disabled at 5:00 p.m., on Sunday, March 23, 2025 and remote e-voting shall not be allowed beyond that same.

The Board of Directors has appointed M/s. Nikunj Kanabar & Associates, Practicing Company Secretaries, as the Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The results of the Postal Ballot will be announced on or before Tuesday, March 25, 2025. The result will be intimated to the Stock Exchange where the Company's shares are listed and displayed along with the Scrutinizer's report on the Company's website viz. www.markolines.com.

All grievances connected with the facility for voting by electronic means may refer the Frequent Asked Questions ("FAQs") and i-Vote e-Voting module available at https://ivote.bigshareonline.com, under download section or you can email us to ivote@bigshareonline.com or call us at: 1800 22 54 22, 022-62638338

